

THE MINISTER OF TEXTILES (SHRI R. L. JALAPPA)
: (a) No. Sir.

(b) and (c). Do not arise.

[English]

Shortage in Domestic Stock of Coffee

550. SHRI K.P. SINGH DEO : Will the Minister of COMMERCE be pleased to state :

(a) whether there has been a severe shortage of domestic stock of coffee;

(b) if so, the reasons therefor;

(c) whether the Government have any proposal to stop the export of coffee; and

(d) if so, the details thereof and the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) No. Sir.

(b) Does not arise.

(c) No. Sir.

(d) Does not arise.

[Translation]

Setting up of Large Scale Industries in U.P.

551. SHRI VIDYA SAGAR SONKAR : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Government propose to set up a large scale industry in Saidpur (Gazipur) area in order to remove unemployment; and

(b) if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) No. Sir. At present there is no plan to set up any Central Public Sector Undertaking around Saidpur area.

(b) Does not arise.

Court Fee Labels

552. SHRI BHIMRAO VISHNUJI BADADE : Will the Minister of FINANCE be pleased to state :

(a) whether the Government are aware of shortage of court fee labels in the country;

(b) if so, the reasons therefor; and

(c) the steps taken by Government to meet the situation?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) to (c) the Government has not received any complaint of shortage of Court fee labels in the country during the last three years.

Closure of Coal Mines of ECL

553. PROF. RITA VERMA : Will the Minister of COAL be pleased to state :

(a) whether there is any proposal to close down some Coal mines of Eastern Coalfield Ltd. situated in Bihar;

(b) if so, the reasons therefor, colliery-wise; and

(c) the number of workers likely to be affected by this decision?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) Coal India Limited has informed that there is no proposal to close down any working mine of Eastern Coalfields Limited.

(b) and (c). Do not arise in view of the answer to part (a) of the question.

11.22 hrs.

*The Lok Sabha then adjourned till*Thirty Minutes past Fifteen of the Clock.*

15.34 hrs.

The Lok Sabha re-assembled at Thirty-four minutes past Fifteen of the Clock.

(Mr. Speaker in the Chair)

[English]

MR. SPEAKER : Since we could not lay the Papers on the Table in the morning, with the sense of the House, before we start the Private Members' Business, I will just finish these few formalities.

Papers to be laid on the Table of the House.

PAPERS LAID ON THE TABLE

Review by the Government of the working of the Bharat Heavy Electricals Limited, New Delhi and HMT Limited, Bangalore etc. alongwith Annual Reports etc.

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : On behalf of Shri Murasoli Maran, I beg to lay on the Table -

(1) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the companies Act, 1956 :

(a) (i) Statement regarding Review by the Government of the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 1995-96.

- (ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
[Placed in the Library. See No. LT-631/96]
- (b) (i) Statement regarding Review by the Government of the working of the HMT Limited, Bangalore, for the year 1995-96.
(ii) Annual Report of the HMT Limited, Bangalore, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
[Placed in the Library. See No. LT-632/96]
- (c) (i) Statement regarding Review by the Government of the working of the Andrew Yule and Company Limited, Calcutta, for the year 1995-96.
(ii) Annual Report of the Andrew Yule and Company Limited, Calcutta, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
[Placed in the Library. See No. LT-633/96]
- (d) (i) Statement regarding Review by the Government of the working of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1995-96.
(ii) Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
[Placed in the Library. See No. LT-634/96]
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Manufacturing Technology Institute, Bangalore, for the year 1995-96, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Manufacturing Technology Institute, Bangalore, for the year 1995-96.
[Placed in the Library. See No. LT-635/96]
- (3) A copy each of the following papers (Hindi and English versions) :
- (i) Memorandum of Understanding between the National Small Industries Corporation Limited and the Department of Small Scale Industries and Agro and Rural Industries, Ministry of Industry, for the year 1996-97.
[Placed in the Library. See No. LT-636/96]

- (ii) Memorandum of Understanding between the Bharat Heavy Electricals Limited and the Department of Heavy Industry for the year 1996-97.

[Placed in the Library. See No. LT-637/96]

- (iii) Memorandum of Understanding between the Hindustan Cables Limited and the Department of Heavy Industry, Ministry of Industry, for the year 1996-97.

[Placed in the Library. See No. LT-638/96]

- (iv) Memorandum of Understanding between the Andrew Yule and Company Limited and the Department of Heavy Industry, Ministry of Industry, for the year 1996-97.

[Placed in the Library. See No. LT-639/96]

Notifications under Section 159 of the Customs Act, 1962 etc.

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : On behalf of Shri P. Chidambaram, I beg to lay on the Table -

- (1) A copy of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :
- (i) G.S.R. 409 (E) and G.S.R. 410(E) published in Gazette of India dated the 10th September, 1996 together with a explanatory memorandum making certain amendments to the Notification Nos. 110/95-Cus. and 111/95-Cus., dated the 5th June, 1995 so as to permit import of spares within the entire period of export obligation under Export Promotion Capital Goods Scheme.
- (ii) G.S.R. 411(E) published in Gazette of India dated the 10th September, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 149/95-Cus., dated the 19th September, 1995.
- (iii) G.S.R. 477(E) published in Gazette of India dated the 16th October, 1996 together with an explanatory memorandum seeking to impose anti-dumping duty on 8-Hydroxy quinoline exported from the People's Republic of China into India by the exporters mentioned therein.

[Placed in the Library. See No. LT-640/96]

- (2) A copy of the Income-tax (Fourth Amendment) Rules, 1996 (Hindi and English versions) published in Notification No. S.O. 749(E) in Gazette of India dated

the 29th October 1996 under section 296 of the Income-tax Act, 1961.

[Placed in the Library. See No. LT-641/96]

(3) A copy of the Notification No. G.S.R. 512(E) (Hindi and English versions) published in Gazette of India dated the 5th November, 1996 together with an explanatory memorandum regarding exemption to cotton yarn and cellulosic spun yarn subjected to beaming, warping, wrapping, winding or reeling or any one or more of these processes, with or without the aid of power, if produced out of cotton yarn or cellulosic spun yarn on which the duty of excise has already been paid during the period from the 1st to the 22nd March, 1994, under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.

[Placed in the Library. See No. LT-642/96]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India, Bombay, 1995-96, alongwith Audited Accounts, under sub-section (5) of section 19 and sub-section (5) of section 24 of the Export-Import Bank of India Act, 1981.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export-Import Bank of India, Bombay, for the year 1995-96.

[Placed in the Library. See No. LT-643/96]

15.35 hrs.

BUSINESS ADVISORY COMMITTEE

Sixth Report

[English]

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : On behalf of Shri Srikanta Jena, I beg to present the Sixth Report of the Business Advisory Committee.

15.35¼ hrs.

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : On behalf of Shri Srikanta Jena, I would like to make a statement

on Government business in Lok Sabha during the week commencing Tuesday, the 26th November, 1996.

Sir, with your permission, I rise to announce that the Government business during the week commencing Tuesday, the 26th November, 1996 will consist of :

- (1) Consideration of any item of Government business carried over from today's Order Paper.
- (2) Consideration and passing of :
 - (a) The Delhi Development (Amendment) Bill, 1996.
 - (b) The Maulana Azad National Urdu University Bill, 1995 as passed by Rajya Sabha.
 - (c) The Mahatma Gandhi Antarrashtriya Hindi Vishavidyalaya Bill, 1995 as passed by Rajya Sabha.

[Translation]

SHRI BACHI SINGH RAWAT 'BACHDA' (Almora) : Mr. Speaker, Sir, the following items may be included in the next week's agenda-

1. Prohibition in the hilly and backward areas.
2. Compulsory computer education in the middle schools.

PROF. RASA SINGH RAWAT (Ajmer) : Mr. Speaker, Sir, the following items may be included in the next week's agenda -

1. Need to construct airport at the approved place in Ajmer immediately and boost the tourism by connecting it with the air map of the country.
2. Need to set up high power T.V. Transmission Centre, sanctioned earlier at Taragarh hill of Ajmer to give benefit to millions of T.V. viewers of central and border areas of Rajasthan.

[English]

SHRI BASU DEB ACHARIA (Bankura) : I would like to make a submission on the next week's business and request to include the following items :

1. There has been fire in Jharia and Raniganj coal mines and subsidence to towns. New areas are also going to be affected. Immediate remedial measures for stabilisation and other safety precaution should be taken.
2. Movement of trains has been closed in Bankura Damodar River Railway section since March, 1996 and no alternative traffic facility in the area has been arranged. More than one lakh people of the area are affected